

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/01190/2018**

**Chandigarh, this the 5<sup>th</sup> day of October, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...  
Amrik Singh son of Late Sh. Surjit Singh aged about 65 years r/o VPO Lopoke, Post office Chogawan, Tehsil Ajnala, Distt. Amritsar, - 143109 (Group C)

**....Applicant**

**(Present: Mr. M.K. Bhatnagar, Advocate)**

**Versus**

1. Union of India through the Secretary to the Government of India, Ministry of Communication and I.T. Department of Post, Dak Bhawan, New Delhi -110011.
2. Postmaster General Punjab, West Region, Sector 17, Chandigarh - 60017.
3. Senior Supdt. of Post Office, Amritsar Division, Amritsar - 143109.

**Respondents**

**(Present: Mr. Ram Lal Gupta, Advocate)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. The present O.A. has been filed by the applicant seeking issuance of a direction to the respondents to decide his pending claim for reimbursement of medical expenses incurred on his treatment and release the payment.

2. Mr. M.K. Bhatnagar, learned counsel submitted that the applicant is a heart-patient, he was admitted to Fortis Hospital in emergent conditions, got treatment, remained admitted from 08.10.2016 to 10.10.2016 and incurred expenses of Rs.1,97,988/-. He duly submitted his claim for reimbursement of medical expenses, but the same has not been settled till date. In reply to an application under the RTI Act, the applicant has been informed that the matter regarding his medical reimbursement is pending consideration at the hands of the Post Master General. Learned

counsel prayed that let the respondents be directed to settle the claim within a stipulated period.

3. Issue notice to the respondents.

4. At this stage, Mr. Ram Lal Gupta, Advocate, appeared and accepted notice on their behalf. He did not object to the disposal of the O.A. in the above terms.

5. Accordingly, the O.A. is disposed of, with a direction to the Competent Authority amongst the respondents to decide the claim of the applicant regarding reimbursement of medical expenses incurred by him on his treatment, in accordance with law, within a period of two months. In case, he is found entitled to get the claim, the payment be released to him, otherwise a speaking and reasoned order be passed thereon.

6. Needless to mention, the disposal of the O.A. shall not be construed as an expression of opinion on the merits of the case.

No costs.

**(AJANTA DAYALAN)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**  
**Dated: 05.10.2018**

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